

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION NO. 1062**  
TO BE ANSWERED ON 07.02.2020

**Protection of Crops from Wild Animals**

1062. SHRIMATI ANNPURRNA DEVI:  
SHRIMATI RAMA DEVI:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Union Government has issued guidelines to the State Governments regarding protection of crops from wild animals;
- (b) if so, the details thereof;
- (c) whether the respective State Governments have complied with the said guidelines;
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) the corrective measures taken by the Government in this regard?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**  
**(SHRI BABUL SUPRIYO)**

- (a) to (e) The Ministry of Environment, Forest and Climate Change has taken a number of measures to mitigate human-wildlife conflict including the protection of crops from wild animals. Such measures include:
  - i. Ministry provides financial assistance to States/UTs under the Centrally Sponsored Schemes of 'Development of Wildlife Habitats', 'Project Tiger' and 'Project Elephant' for management of wildlife and its habitats in the country. The broad activities supported under these schemes include compensation for depredation by wild animals and construction /erection of physical barriers to prevent entry of wild animals into crop fields.
  - ii. Ministry has issued advisories dated 24<sup>th</sup> December, 2014 and 1<sup>st</sup> June, 2015 in the context of human-wildlife conflict to the Chief Wildlife Wardens of all States/UTs.

- iii. Wildlife Institute of India in consultation with the Ministry of Environment Forest & Climate Change, National Highway Authority, National Tiger Conservation Authority and World Bank Group has published a document namely ‘ Eco-friendly Measures to Mitigate Impacts of Linear Infrastructure’ to assist project agencies in designing linear infrastructure in a manner that reduces human-animal conflicts.
- iv. The Ministry has increased *ex-gratia* relief eligible for assistance under the Centrally Sponsored Schemes in case of depredation by wild animals as follows:

<b>Sl. No.</b>	<b>Nature of damage caused by wild animals</b>	<b>Amount of <i>ex-gratia</i> relief</b>
(a)	Death or permanent incapacitation	Rs. 5,00,000/-
(b)	Grievous injury	Rs. 2,00,000/-
(c)	Minor injury	Cost of treatment up to Rs. 25000/- per person
(d)	Loss of property/crops	State/UT Government may adhere to the cost norms prescribed them.

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